

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 87247 of 2019

(Arising out of Order-in-Appeal No. CD/714/BEL/2015 dated 09.07.2015 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-II.)

M/s Savita Oil Technologies Ltd.
Plot No. 17/17A, Thane Belapur Road,
Industrial Area, MIDC, Pawane,
Navi Mumbai – 400 703

.....Appellant

VERSUS

Commissioner of Central Excise, Belapur
CGO Complex, CBD, Belapur,
Navi Mumbai – 400 614

.....Respondent

APPEARANCE:

None for the Appellant
Shri N.N. Prabhudesai, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85952/2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. Learned Authorised Representative admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad